

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1642**

**ANSWERED ON 09.03.2021**

**Bringing jewellery sales under PMLA, 2002**

**1642. SHRI M.V. SHREYAMS KUMAR:**

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has decided to bring gold jewellery sales in the country accountable under Prevention of Money Laundering Act (PMLA), 2002;
- (b) if so, the details thereof; and
- (c) the response of Government to the appeal from the jewellery business for reversal of the decision?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)**

(a) & (b) In exercise of the powers conferred by Sub-clause (iv) of clause (sa) of Sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002(15 of 2003), the notification G.S.R. 799(E) dated 28.12.2020 has been issued to notify as follows:

“the dealers in precious metals, precious stones as persons carrying on designated businesses or professions -if they engage in any cash transactions with a customer equal to or above Rupees ten lakh, carried out in a single operation or in several operations that appear to be linked.”

(c) No representation regarding reversal of the above mentioned notification has been received; though some clarifications have been sought.

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